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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH:
J A I P U R.
...

O.A.No.568/95

Date of order: 20.1.1997

N.L.Jhanwar

: Applicant

Vs.

Union of India & Others

: Respondents

Mr. Shiv Kumar, counsel for the applicant

Mr. Manish Bhandari, counsel for respondents

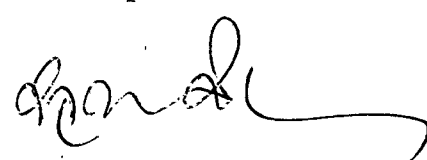
CORAM:

HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL)

O R D E R

(PER HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL))

The learned counsel for the respondents states that the applicant has been paid the due amount on account of difference of contingency and also the applicant has been paid a sum of Rs.483/- on account of arrears of bonus of 1993-94 vide Cheque No.011666. The learned counsel for the applicant admits that the applicant has been paid the aforesaid amounts. In view of this, the OA has become infructuous and is disposed of accordingly, with no costs.


(RATAN PRAKASH)
MEMBER (J)